

No.31

MA-645/2003 in OA-3142/2002

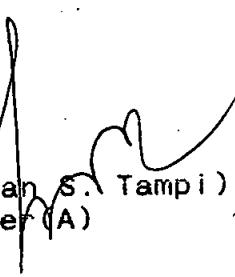
30.04.2003

Present : Sh. M.K. Gaur, learned counsel for applicants in MA/respondents in OA.  
Sh. Yogesh Sharma, learned counsel for respondents in MA/applicants in OA.

(2)

Heard both the learned counsel for the parties in MA-645/2003. In this MA, the respondents have sought further 3 months upto 15.6.2003 to comply with Tribunal's order dated 2.1.2000 in OA-3142/2002. We note that in that order the respondents were granted two months from the date of receipt of a copy of the order to comply with those directions. Sh. Yogesh Sharma, learned counsel has fairly submitted that some reasonable time may be granted to the respondents keeping in view the earlier order of the Tribunal.

In the facts and circumstances of the case, MA-645/2002 is partly allowed granted the respondents time upto 31.5.2003 to comply with the aforesaid directions of the Tribunal in the order dated 2.1.2003. MA-645/2002 is accordingly disposed of.

  
(Govindan S. Tampli)  
Member(A)

  
(Smt. Lakshmi Swaminathan)  
Vice-Chairman(J)

vv/